

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 299 of 2024**

Sathishkumar. R  
S/o. Ramasamy,  
1/223A, Kalampalayam, Pongupalayam,  
Pongupalayam, Tiruppur,  
Tamil Nadu - 641666.

...Applicant .

Vs

1. District Collector,  
Collectorate,  
Palladam Road, Tiruppur,  
Tamil Nadu- 641 604 & ors.

...Respondents

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**Advocate  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
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1/223A, Kalampalayam, Pongupalayam,  
Pongupalayam, Tiruppur,  
Tamil Nadu - 641666.  
Email ID: [yogeshwaranadv@gmail.com](mailto:yogeshwaranadv@gmail.com)  
Phone No.: 9566254546

...Applicant

Vs

1. District Collector,  
Collectorate,  
Palladam Road, Tiruppur,  
Tamil Nadu- 641 604.  
Phone : 0421-2971100  
Email ID : [collrtup@nic.in](mailto:collrtup@nic.in)
2. Tamil Nadu Pollution Control Board  
Represented by its District Environmental Engineer,  
Tiruppur North, II Floor, Kumaran Complex,  
Kumaran Road, Tiruppur 641601.  
Phone : 0421 - 2236210  
Email ID : [deetpn@tnpcb.gov.in](mailto:deetpn@tnpcb.gov.in)
3. Tiruppur Municipal Corporation,  
Represented by its Commissioner,  
Avinashi-Tiruppur Rd, Noyyal,  
Tiruppur, Tamil Nadu 641604  
Phone : 0421-22401533  
Email ID : [commr.tiruppur@tn.gov.in](mailto:commr.tiruppur@tn.gov.in)
4. Srinivas Waste Management Services (P) Ltd,  
Represented by its Managing Director,  
F 3 Harmony Enclave,  
No.8, M P Avenue Abusali Street,  
Saligramam, Chennai -600093.  
Phone No.: +91-44-43542424  
Email ID: [info@swms.in](mailto:info@swms.in)

...Respondents

**REPORT FILED BY THE SECOND RESPONDENT -  
TAMIL NADU POLLUTION CONTROL BOARD.**

I, Dr.M.Senthilkumar, S/o. V.K.Muthusamy, aged about 59 years, having office at II Floor, Kumaran Complex, Kumaran Road,

  
 P. Senthilkumar  
 District Environmental Engineer,  
 Tamilnadu Pollution Control Board  
 Tiruppur North.

Tiruppur - 641601, do hereby solemnly affirm and sincerely state as follows:-

1. I submit that I am working as the District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur North, office at II Floor, Kumaran Complex, Kumaran Road, Tiruppur - 641601 and as such I am well acquainted with the facts of the case available at our office records.

2. It is respectfully submitted that the application has filed with the following prayers:

*A. Direct the 3rd and 4th respondents to stop and cease the dumping of waste at the subject sites located at S.No.199, 206, 209 Kalampalayam, Pongupalayam Village, Tiruppur North Taluk, Tiruppur District.*

*B. Direct the respondent to forthwith remove the wastes dumped at subjects and to ensure complete and comprehensive cleanup of the site by removing all the waste dumped and carry on necessary measures for remediation of the dump site.*

*C. Direct the respondent to identify a legally complaint site for the establishment of a municipal solid waste management cum disposal facility and dispose wastes in strict compliance with the law.*

3. It is respectfully submitted that, as per the Order passed on 2.12.2024 by the Hon'ble Tribunal, the report is submitted by the Second respondent herein.

4. It is respectfully submitted that based on a news article published by "The Hindu Bureau" on 18.11.2024, regarding the Farmers' body seeking the Directorate of Municipal Administration's intervention to stop the dumping of garbage around quarries near Tiruppur, it is submitted that an inspection was conducted by TNPCB officials on 19.11.2024 at the abandoned quarry site located in Pongupalayam Village, Tiruppur North Taluk, Tiruppur District.

**I. Solid Waste Management in Tiruppur City Municipal Corporation:**

Tiruppur City Municipal Corporation comprises 60 wards and 4 zones, with a population of 13,99,000 and an area of 159.35 sq.km.

  
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Approximately 2,00,000 people commute to the corporation daily for labour work. The corporation has 3,15,732 households, out of which 2,86,386 are residential, and 29,346 are commercial. On average, 573.55 metric tons of solid waste is generated daily. However, there is no vacant land within the corporation area available for use as a compost yard.

## **II. Waste Management Initiatives:**

### **1. Micro Composting Centres (MCCs):**

- a. Out of 573.55 metric tons of solid waste, 125 metric tons of wet waste is processed daily in 25 MCCs to produce manure.
- b. This manure is distributed to local farmers free of cost. To date, 27,895 metric tons of compost have been provided to farmers.

### **2. Bio-Gas Plant:**

- a. The Tiruppur Corporation has obtained CTO-After CTE vide Proceedings No. F.0019TPN/RS/DEE/TNPCB/TPN/W&A /2015 DATED: 31.12.2015 valid for the period up to 31.03.2022, for the operation of a Bio-Gas Power Plant with a power generation capacity of 825 kWh/day. The Bio-Gas Plant processes 10 metric tons of wet waste daily to produce gas.
- b. The total solids in organic waste decompose rapidly (i.e., they are highly putrescible). These wastes can be treated more effectively through the biomethanation process, commonly referred to as Anaerobic Digestion (AD). In this method, solid waste is treated in closed vessels where microorganisms break down the organic matter into a stable residue in the absence of oxygen, generating methane-rich biogas in the process. This biogas serves as a renewable energy source for electricity production.

  
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detailed project report (DPR) for a 200-metric-ton Waste-to-Energy facility. TATA Consulting is overseeing the DPR preparation.

### **3. Proposal for Carbon-Enriched Powder Technology:**

- a. The corporation has received a proposal from Aaraathi Renewables Pvt. Ltd. to process mixed, unsorted, or unsegregated fresh garbage into carbon-enriched powder with zero residue.
- b. This technology eliminates the need for further landfilling and is under consideration for final approval.

### **IV. Current Disposal Mechanisms:**

Due to the non-availability of vacant land, the corporation currently manages solid waste through 25 MCCs, six RRCs, and one Bio-Gas Plant. Additionally, plans are underway to establish a 200-metric-ton Bio-CNG plant to enhance waste disposal efficiency.

It is respectfully submitted that based on the complaint given by the applicant to the office of DEE, Tiruppur North, an inspection was conducted by TNPCB officials on 19.11.2024 at the abandoned quarry site located in Pongupalayam Village, Tiruppur North Taluk, Tiruppur District. The following observations were made during the inspection:

#### **1. Dumping of Municipal Solid Waste:**

- a. The Tiruppur Corporation was found dumping unsegregated municipal solid waste into abandoned quarries located in SF Nos. 199 and 206 of Kalampalayam, Pongupalayam Village, Tiruppur North Taluk, Tiruppur District.
- b. Vehicles belonging to the Tiruppur Corporation and their contract vehicles were actively engaged in dumping

  
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unsegregated municipal solid waste (MSW) into the quarry during the inspection.

**2. Non-Compliance with SWM Rules, 2016:**

- a. The Tiruppur Corporation has not obtained authorization under the Solid Waste Management (SWM) Rules, 2016.
- b. The disposal of unsegregated waste was in clear violation of the SWM Rules, 2016, with no segregation of waste at the source or adherence to scientific waste management practices.

**3. Unhygienic Conditions for Sanitary Workers:**

- a. Sanitary workers engaged in the waste disposal process were found working under unhygienic conditions without the provision of essential Personal Protective Equipment (PPE).

**4. Environmental and Health Hazards:**

- a. The indiscriminate dumping of waste into these abandoned quarries poses a significant risk to environmental health and safety, with potential groundwater contamination and other adverse effects.

5. It is respectfully submitted that, a Show Cause Notice was already issued to the Tiruppur Corporation vide this office Proceeding No.: F.Tech.35/DEE/TNPCB/TPN/MSW/EPA/2024, Dated: 22/08/2024 under Section 5 of the Environmental (Protection) Act, 1986, for non-compliance with the Solid Waste Management Rules, 2016. However, no reply has been received to date.
6. It is respectfully submitted that the unauthorized dumping of unsegregated municipal solid waste into these quarries is in direct violation of the provisions of the SWM Rules, 2016 and continues to endanger public health and the environment.
7. It is respectfully submitted that in view of the above, a letter was submitted to the Board vide this office letter dated 19.11.2024 to

  
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issue necessary directions to the Tiruppur Corporation to ensure the following:

**1. Immediate Cessation of Dumping:**

a. The Tiruppur Corporation shall immediately cease the dumping of unsegregated waste into the abandoned quarry sites.

**2. Compliance with SWM Rules, 2016:**

a. The Tiruppur Corporation shall obtain the necessary authorization under the SWM Rules, 2016, and ensure compliance through proper waste segregation, processing, and scientific disposal methods.

**3. Provision of Safety Measures for Workers:**

a. The Tiruppur Corporation shall provide adequate PPE to all sanitary workers and ensure they work under safe and hygienic conditions.

8. It is respectfully submitted that in such circumstances the Applicant filed the above mentioned Application before the Honourable Tribunal. In response to the above, officials of the Tamil Nadu Pollution Control Board (TNPCB) inspected the abandoned quarry sites located in Pongupalayam Village, Tiruppur North Taluk, Tiruppur District, on 04/12/2024, and the following observations were made:

**1. Abandoned Quarry at SF No. 199, Pongupalayam Village**

a. Initially, the Tiruppur Corporation used this site for dumping municipal solid waste. During the inspection, it was observed that domestic solid waste had been dumped by the Tiruppur Corporation at this site.

b. However, it was noted that dumping of solid waste has now ceased at this quarry.

  
District Environmental Engineer,  
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**2. Abandoned Quarry at SF No. 206, Kalampalayam, Pongupalayam Village**

a. The Tiruppur Corporation was found to be currently dumping unsegregated municipal solid waste of about 100 Tons/day at the abandoned quarry site located in SF No. 206, Kalampalayam, Pongupalayam Village, Tiruppur North Taluk, Tiruppur District.

**V. Environmental Compensation:**

From the above it has come to the Board's attention that Tiruppur City Municipal Corporation has not properly managed the collected Municipal Solid Waste generated within its jurisdiction. Consequently, the collected MSW from the Tiruppur City Municipal Corporation area is being disposed into the abandoned Quarries. This action constitutes a contravention of Section 11 of the Solid Waste Management (SWM) Rules, 2016.

The Hon'ble National Green Tribunal Principal Bench, New Delhi (By Video Conferencing) has passed an Order dated 30.11.2021 in Original Application No. 606/2018 (Main) (With report dated 25.10.2021) inter alia that,

**Vide para 41 (a) has directed that "In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020. Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance".**  
**Vide para 41 (a) has directed that "Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this**

  
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***Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 288 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body.***

**VI. Details of Tiruppur City Municipal Corporation:**

**A. Formation and Upgrades:**

Tiruppur transitioned from a union to a City Municipal Corporation on 01.01.2008. Subsequent expansions included the merger of nearby municipalities and village panchayats in 2011, increasing its area to 159.35 sq. km with 60 wards.

**B. Population:**

As per the 2011 Census, the population of Tiruppur is 8,77,778.

**VII. Interim Environmental Compensation:**

For not adhering to the Solid Waste Management Rules, 2016, the following interim compensation is calculated:

- a. Applicable Rate:** Rs. 5 lakh per month for local bodies with a population between 5 lakhs and 10 lakhs.
- b. Period of Non-Compliance:** April 2020 to November 2024 (56 months).

  
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**c. Calculation:** Rs. 5 lakh × 56 months = Rs. 280 lakh.

**Total Interim Compensation: Rs. 280 lakh** (till 30th November 2024).

9. It is respectfully submitted that in light of the above findings, it is recommended to the Board vide this office Letter dated 06/12/2024 for issuance of necessary directions to the Tiruppur Corporation to address the issue and ensure compliance with environmental regulations. The following actions are recommended:

**A. Immediate Cessation of Dumping:**

*The Tiruppur Corporation shall immediately cease dumping unsegregated waste at the abandoned quarry sites.*

**B. Effective Implementation of SWM Rules:**

*The Tiruppur Corporation shall effectively implement the provisions of the Solid Waste Management Rules, 2016, in their jurisdiction without any deviations.*

**C. Waste Segregation and Disposal:**

The Corporation shall ensure segregation of waste at the source level.

- a. Bio-degradable waste shall be sent to waste processing facilities provided by the Tiruppur Corporation.
- b. Non-biodegradable waste shall be sent only to authorized recyclers or cement kilns.

**D. Legacy Waste Management:**

*The Tiruppur Corporation shall remove domestic solid waste and other dumped materials from the abandoned quarries.*

**E. Action Plan for Solid Waste Management:**

*The Tiruppur Corporation shall prepare and submit short-term and long-term plans for the effective and scientific management of solid waste within one month.*

**F. Compliance with Solid Waste Management (SWM) Rules, 2016:**

- a. The Corporation shall obtain the required authorization under the SWM Rules, 2016 for the site located at

  
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SF Nos. 199, 206, and 209 of Pongupalayam Village, Tiruppur North Taluk, Tiruppur District.

b. The Corporation shall ensure proper segregation, processing, and scientific disposal of waste in full compliance with the SWM Rules.

**G. Safety Measures for Sanitary Workers:**

*The Corporation shall provide adequate Personal Protective Equipment (PPE) to all sanitary workers and ensure safe and hygienic working conditions.*

**H. Failure to Comply:**

*Non-compliance will result in the imposition of Environmental Compensation under the Environment (Protection) Act, 1986, to the tune of Rs.280 Lakhs.*

10. It is respectfully submitted that in view of the above, the Tamil Nadu Pollution Control Board (TNPCB) has issued a show-cause notice to the Tiruppur Corporation, questioning why the Board should not levy an interim environmental compensation of Rs. 280 lakhs (for the period from April 2020 to November 2024) for failing to comply with the provisions of the Solid Waste Management Rules, 2016, as mandated under Section 5 of the Environment (Protection) Act, 1986. The show-cause notice was issued vide Proceedings No. T3/TNPCB/SWM/F.027648/2024 dated 30.12.2024. However, no response has been received from the Tiruppur Corporation so far.

11. It is respectfully submitted that the Tamil Nadu Pollution Control Board has issued directions under Section 5 of the Environment (Protection) Act, 1986, for non-compliance with the Solid Waste Management Rules, 2016, as amended, vide Proceedings No. T3/TNPCB/SWM/F.027648/2024 dated 30.12.2024. Exercising its powers under Section 5 of the Environment (Protection) Act, 1986, the Board has directed the Commissioner, Tiruppur City Municipal

  
 District Environmental Engineer,  
 Tamilnadu Pollution Control Board  
 Tiruppur North:

Corporation, to comply with the following directions within a period of three months:

1. *The Tiruppur Corporation shall immediately cease dumping unsegregated waste at the abandoned quarry sites.*
  2. *The Tiruppur Corporation shall effectively implement the provisions of the Solid Waste Management Rules, 2016, in their jurisdiction without any deviations.*
  3. *The Tiruppur Corporation shall ensure the segregation of waste at the source level, and the segregated recyclable waste shall be sent to authorized recyclers or cement kilns.*
  4. *The Tiruppur Corporation shall remove domestic solid waste and other dumped materials from the abandoned quarries.*
  5. *The Tiruppur Corporation shall prepare and submit short-term and long-term plans for the effective and scientific management of solid waste within one month.*
  6. *The Corporation shall obtain the required authorization under the SWM Rules, 2016 and ensure proper segregation, processing, and scientific disposal of waste in compliance with the said rules.*
  7. *The Corporation shall provide adequate Personal Protective Equipment (PPE) to all sanitary workers and ensure safe and hygienic working conditions.*
12. It is respectfully submitted that the officials of the DEE, Tiruppur North, Tamil Nadu Pollution Control Board was inspected the abandoned quarry sites located in Pongupalayam Village, Tiruppur North Taluk, Tiruppur District, on 08.01.2025, and the following observations were made:

  
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Tamilnadu Pollution Control Board  
Tiruppur North.

**1. Abandoned Quarry at SF No. 199, Pongupalayam Village:**

- Initially, the Tiruppur Corporation used this site for dumping municipal solid waste.
- During the inspection, it was observed that domestic solid waste, had been dumped at this site by the Tiruppur Corporation.
- However, it was noted that the dumping of solid waste at this quarry has now ceased.

**2. Abandoned Quarry at SF No. 206, Kalampalayam, Pongupalayam Village:**

- It was observed that the Tiruppur Corporation is currently dumping unsegregated municipal solid waste at the abandoned quarry site located in SF No. 206, Kalampalayam, Pongupalayam Village, Tiruppur North Taluk, Tiruppur District.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
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District Environmental Engineer,  
Tamilnadu Pollution Control Board  
Tiruppur North.

**VERIFICATION**

I, Dr.M.Senthilkumar, S/o. V.K.Muthusamy, working as District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur North, II Floor, Kumaran Complex, Kumaran Road, Tiruppur, do hereby verify that the contents of above report are true to the best of my knowledge through records.

  
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District Environmental Engineer,  
Tamilnadu Pollution Control Board  
Tiruppur North.

**BEFORE THE HON'BLE  
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TAMIL NADU POLLUTION  
CONTROL BOARD.**

**Advocate for Respondent:  
TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date:21.01.2025**

**Date of Hearing on:22.01.2025**